

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

ORIGINAL APPLICATION NO.060/199/2021

DATED THIS THE 26TH DAY OF FEBRUARY, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Parmjit Singh Saini,
Aged 67 years,
S/o Sh. Sansar Chand,
Asstt. Engineer (retired)
O/o Executive Engineer (Electrical Division VIII,
Vidyut Bhawan CPWD, Canaught New Delhi
Now X.E.N, Electrical Division, Vigyan Bhawan,
CPWD, New Delhi R/o Vill & P.O. Govindpur Khun-Khun,
Distt. Hoshiarpur, Punjab 146001. Group 'B'Applicant

(By Advocate Shri R.K. Sharma – through video conference)

Vs.

1. Union of India

Through Secretary to Government of India,
Ministry of Urban Development and Poverty Alleviation,
Nirman Bhawan, New Delhi 110 011

2. Director General,

CPWD., Nirman Bhawan, New Delhi 110 011

3. Superintending Engineer,

CPWD, Vigyan Bhawan,
Central Circle, Vigyan Bhawan Annexe,
New Delhi 110 066

4. Executive Engineer (E),
Electrical Division,
Vigyan Bhawan, CPWD,
Vigyan Bhawan Annexe,
New Delhi 110 066

.....Respondents

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein the following relief:

“Direct the respondents to grant the benefit of order dated 05.04.2019 (A-10) Surjeet Singh versus UOI O.A. No. 060/326/2017 implemented vide order dated 11.02.2020 (A-12) and 30.07.2020 (A-13) read with order dated 30.05.2007 (A-3) passed by this Hon’ble Tribunal in O.A. No. 431/CH/3006 titled K.S. Jandu and others versus Union of India and others, upheld by the Hon’ble High Court in CWP No. 3223 of 2008 decided on 07.09.2015 (A-4) read with O.A. No. 336/HP/2010 decided on 23.11.2010 (A-5) as corrected on 02.06.2011 against which RA was dismissed on 02.12.2011 (A-6) and the judgment was upheld by the Hon’ble High Court in CWP No. 8772 of 2012 decided on 16.11.2012 (A-7) against which SLPs No. 15031-15033/2014 were dismissed on 15.09.2014 (A-8) and judgment dated 08.08.2018 (A-9) in bunch of cases including O.A. No. 060/281/2017 titled Shakti Sharan Dass and Anr. Versus UOI & others and to grant first and second ACP in the scale of Rs. 10000-15200 and Rs. 12000-16500 w.e.f. 09.08.1999 revised to Rs. 15600-39100 + Grade Pay Rs. 7600/- w.e.f. 01.01.2006 and third MACP in PB-4 in the Pay Band of Rs. 37400-67000 with Grade Pay of Rs. 8700/- w.e.f. 01.09.2008, with all consequential benefits as granted to Sh. Surjeet Singh (supra) his ex-colleague in BCB and ex-colleague in the respondent department of CPWD.”

2. At the very outset, Shri R.K. Sharma, learned counsel for the applicant, submitted that before filing the present Original Application the

applicant had submitted a representation dated 04.03.2020 which was followed by another representation dated 28.12.2020. However, the respondents have not taken any decision on the said representations until today. Learned counsel further submitted that the applicant will be satisfied if a direction is issued to the respondents to decide his pending representations within a timeframe.

3. Keeping in view the aforesaid limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the Original Application at the admission stage itself without entering into the merits of the case.

4. Accordingly, the Original Application is disposed of with a direction to Director General, CPWD, New Delhi to decide the applicant's pending representations dated 04.03.2020 and 28.12.2020 and pass a reasoned and speaking order in accordance with law within a period of two months from the date of receipt of a certified copy of this order.

5. Ordered accordingly.

6. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ksk/